

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2019

Subject : Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid and consequently for issuance of the certificates by the Respondent.

Petitioner : Shri Ambalika Sugar Private Limited (SASPL)

Respondent : National Load Despatch Centre

Date of Hearing : 11.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Maitreyee Mishra, Advocate, SASPL
Shri Biju Mattam, Advocate, SASPL
Shri Shourya Malhotra, Advocate, SASPL
Ms. Pratiksha Chaturvedi, Advocate, SASPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking condonation of delay in applying for issuance of Renewable Energy Certificates (RECs) and to direct National Load Despatch Centre to issue the RECs to the Petitioner. Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply by 26.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 10.5.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**